(4) पिछड़े सीमावर्ती और दुर्गम इलाकों से या कबीली 'समाओं' में या मुख्य रूप से कबीली पाठकों के लिए प्रकाशित होने वाले पत्रों/पत्रिकाओं के मामले में इस शर्त में और छूट दी गई है इनके मामलों में पात्रता के लिए न्यूनतम 500 बिक्रीत प्रसार संख्या पर्याप्त समझी जाती है। उनके लिए कोई मुद्रित स्थान निर्धारित नहीं है।

(5) 2000 प्रतियों तक की प्रसार संख्या वाले समाचारपत्र अब किसी चार्टर्ड लेखाकार या सम्बन्धित जिला मजिस्ट्रेट का प्रसार संख्या का प्रमाणपत्र प्रस्तुत कर सकते हैं।

2. दर

(1) दर ढांचे में, 50,000 प्रतियों तक की प्रसार संख्या वाले पत्रों के लिए उपलब्ध धन की व्यवस्था है।

(2) भाषायी पत्रों को अब वे ही दरें मिलती हैं जो समतुल्य प्रसार संख्या वाले अंग्रेजी के पत्रों को मिलती है।

(3) समानता लागू करने के बावजूद 10,000 और इससे कम की प्रसार संख्या वाले भाषायी पत्रों को समतुल्य प्रसार संख्या वाले अंग्रेजी के पत्रों से ऊंची दरें मिल रही हैं।

Overbilling in the Calcutta Telephone Exchange

2258. SHRI SUNIL MAITRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many complaints of overbilling in the Calcutta telephone exchange received in each month of 1980 and 1981 upto 30th June, 1981;

(b) how many of these complaints were entertained to correct and remedial measures taken;

(c) how many of them have been rejected;

(d) since the complaints of overbilling from the subscribers are increasing have the Calcutta telephones examined the billing system, including its mechanised system to ascertain whether there is any in-built flaw in the system?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) to (d). The information is being collected and will be placed on the table of the House as soon as possible.

Election Commissions suggestion to amend the Representation of the People Act

2259. SHRI K. PRADHANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Election Commission has suggested some amendments to the Representation of the People Act recently;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) Details of the recommendations made by the Election Commission on various occasions, have already been placed on the Table of the House in connection with the Lok Sabha Unstarred Question No. 227 dated the 10th June, 1980, and Lok Sabha Starred Question No. 221, dated the 2nd December, 1980. Some recommendations of the Commission are also contained in its Reports on the General Elections to the House of the People and the Legislative Assemblies 1979-80 and Vice-Presidential Elections, 1979—Volume I which was laid on the Table of the House on 23-12-1980.

(c) The recommendations are under active consideration of the Government.